

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2545**

**TO BE ANSWERED ON THE 01<sup>ST</sup> AUGUST, 2017 / SHRAVANA 10, 1939 (SAKA)**

**ILLEGAL ARMS TRADE**

**2545. SHRI BHAGWANTH KHUBA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has taken note of increasing incidents of illegal arms trade in the country and if so, the details thereof;**

**(b) whether the Government is aware that fake licences are prepared to sell the weapons and ammunitions illegally in the country and if so, the details thereof;**

**(c) whether the Government has put any mechanism in place to prevent illegal arms trade in the country; and**

**(d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) and (b): Yes, Madam, some instances of illegal trade of weapons have been reported from different parts of the country.**

**(c) and (d): As per the seventh Schedule to the Constitution of India, "Police and Public order" are State subjects. The compliance of various provisions of the Arms Act, 1959 is the responsibility of all concerned, in particular, the State Governments/UTs. The Arms Act, 1959 has elaborate regulatory provisions, under Section 19 to 25 of the Act, to curb illegal trade in firearms.**

**Under the Act, in addition to the State Police Authorities, personnel of Central Armed Police Forces have been empowered to search and seize arms and ammunition, illegally held/ traded by any person. From time to time, concerned agencies take necessary action to check violation of these Acts. The Union Government has issued advisories to States/UTs from time to time to take strict action against the offenders.**

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